

1	2	3	4	5	6	7	8	9
Alloy Steel Plant	2	0	0	0	3	3	2	0
Salem Steel Plant	0	5	1	0	3	4	2	0
Visvesvaraya Iron and Steel Plant	0	0	0	1	21	13	10	1
Maharashtra Electros melt Ltd.	0	0	0	0	10	2	7	0
Central Marketing Organisation	1	2	1	0	1	0	1	0
Raw Material Division (Mines)	3	1	2	0	10	4	0	3
Bhilai Mines	0	0	0	0	36	38	29	3
Collieries	0	0	3	0	18	6	2	4
Total (SAIL)	25	28	33	2	161	121	109	18
Rashtriya Ispat Nigam Ltd.	5	11	10	2	59	57	46	10

#### Protection of RTI activists

\*212. SHRI JAI PRAKASH NARAYAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware that several RTI activists have been murdered during the last two years;
- (b) if so, the details thereof;
- (c) the protection Government provides to the information seekers under the RTI Act;
- (d) whether Government is considering amendment of the RTI Act;
- (e) if so, whether Government would consider providing protection to RTI activists; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) and (b) There have been reports in the media that some persons have been murdered in the last two years allegedly due to their role as RTI activists. Some of the persons who are alleged to have been so murdered include Ramdas Patil Ghadegasonkar, Babbu Singh, Amit Jethwa, Datta Patil, Vitthal Gite, Sola Ranga Rao, Arun Sawant.

(c) to (f) The framework of existing laws such as Indian Penal Code, Criminal Procedure Code, etc. is considered adequate to provide for safety and security to all citizens, including RTI activists. A bill to protect persons who make public interest disclosures has already been introduced in the Parliament. As such, there is no proposal to amend the RTI Act for this purpose.

As maintenance of law and order and providing safety and security for all citizens is primarily the subject matter of State Governments, Government of India has already drawn the attention of State Governments to the reports appearing in the media about the victimization of people, who use RTI to expose corruption and irregularities in administration. The States have been requested that if any such instance comes to the notice, it should be promptly inquired into and action be taken against the offenders.

#### **Targets for construction of National Highways**

\*213. SHRI PIYUSH GOYAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the targets fixed by Government for construction of National Highways per day;

(b) if so, the details of the targets set by Government and progress made against targets, during each of the last three years;

(c) whether it is also a fact that Government is not able to meet the targets;

(d) if so, the reasons therefor, State-wise and project-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) Target of 20 km/day for constructing National Highways was set in June, 2009 for the country as a whole. No State-wise target had been set.